

Amendment of section 2 Central Act 63 of 1948.

2. In the Factories Act, 1948 (hereinafter referred to as the principal Act) in its application to the State of Andhra Pradesh, in section 2, in clause (m),-

(i) in sub-clause (i), for the word "ten", the word "twenty" shall be substituted,

(ii) in sub-clause (ii), for the word "twenty", the word "forty" shall be substituted;

Amendment of section 85.

3. In the principal Act, in section 85, in sub-section (1), in clause (i), for the word "ten", the word "twenty" and for the word "twenty", the word "forty" shall be substituted respectively;

Amendment of section 105.

4. In the principal Act, in section 105, for sub-section (1), the following shall be substituted, namely,-

"(1) No Court shall take cognizance of any offence under this Act except on a complaint made by an inspector with the previous sanction in writing by the State Government."

Addition of new section 106B.

5. In the principal Act, in Chapter X, after section 106A, the following new section shall be added, namely :-

106B. (1) The State Government may, by notification, specify the offences which are committed for the first time, for compounding of such offences.

(2) The State Government may empower such officers or authorities to compound offences specified under sub-section (1) for such amount as may be specified which shall not exceed the maximum amount of fine fixed for the offence; and where the offence is so compounded -

(i) before the institution of the prosecution, the offender shall not be liable to prosecution, for such offence and shall, if in custody, be set at liberty.

(ii) after the institution of the prosecution, the compounding shall amount to acquittal of the offender."

C.S.V. DURGA PRASAD,
Secretary to Government,
Law Department.



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THE ANDHRA PRADESH GAZETTE

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ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislature which was reserved by the Governor on the 8th April, 2015 for the consideration and assent of the President received the assent of the President on the 19th August, 2015 and the said assent is hereby first published on the 31st August, 2015 in the Andhra Pradesh Gazette for general information :-

ACT NO. 13 OF 2015.

AN ACT FURTHER TO AMEND THE
FACTORIES ACT, 1948, IN ITS APPLICA-
TION TO THE STATE OF ANDHRA
PRADESH

Be it enacted by the Andhra Pradesh State
Legislature in the Sixty-sixth Year of the Re-
public of India as follows :-

- (1) This Act may be called the Factories (Andhra Pradesh Amendment) Act, 2015. Short title and commencement.
- (2) It shall come into force on such date as the State Government may, by notification, appoint.